

suggested by the Law Commission is proposed to be introduced in Parliament.

The Law Commission has also made a number of recommendations for the amendment of procedural law in criminal matters. Most of them have been accepted by Government and a Bill for the revision of the Code of Criminal Procedure is now before a Select Committee of Parliament.

मध्यावधि चुनावों के दौरान मत-पत्र गिनने के तरीके में संशोधन

* 453. श्री निरंजन वर्मा :

श्री लाल आडवाणी :

श्री सुन्दर सिंह भंडारी :

श्री मान सिंह वर्मा :

श्री ना० कृ० शंजवलकर :

क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत लोक सभा चुनावों के दौरान चुनाव आयुक्त ने मत-पत्र गिनने के तरीके में महत्वपूर्ण संशोधन किया था ;

(ख) क्या ऐसा करने से पूर्व इन मामले में विभिन्न राजनीतिक दलों के विचार जानने के लिए कोई परिपत्र जारी किया गया था अथवा क्या उनसे परामर्श करने के लिए कोई बैठक बुलाई गई थी ;

(ग) कितन-कितन व्यक्तियों अथवा दलों ने मूलतः ऐसे संशोधन का सुझाव दिया और कौन-कौन से राजनीतिक दल इस संशोधन के विरुद्ध थे ;

(घ) क्या सरकार इस संशोधन को वापस लेने का विचार रखती है ;

(ङ) क्या सरकार इस सम्बन्ध में राजनीतिक दलों की बैठक बुलाने का विचार रखती है ; और

(च) यदि हाँ, तो उक्त बैठक के कब तक बुलाये जाने की संभावना है ?

† [MODIFICATION IN REGARD TO COUNTING OF BALLOT PAPERS DURING MID-TERM ELECTIONS

*453. SHRI NIRANJAN VARMA :

SHRI LAL K. ADVANI :

SHRI SUNDAR SINGH BHANDARI

SHRI MAN SINGH VARMA :

SHRI N. K. SHEJWALKAR :

Will the Minister of LAW AND JUSTICE/विधि और न्याय मंत्री be pleased to state :

(a) whether it is a fact that the Election Commissioner made significant modification in the method of counting of ballot papers during the last Lok Sabha elections ;

(b) whether before doing so, any circular was issued to ascertain the views of various political parties in the matter or whether any meeting was called for consulting them ,

(c) the names of the persons of parties who initially suggested such a modification and the names of the political parties which were against this modification ;

(d) whether Government propose to withdraw this modification ;

(e) whether Government propose to call a meeting of political parties in this regard ; and

(f) if so, the time by when the said meeting is likely to be convened ?]

विधि और न्याय मंत्री (श्री एच० आर० गोखले) : (क) से (ग) निर्वाचन आयोग से प्राप्त सिफारिशों के आधार पर निर्वाचनों का संचालन नियम, 1961 में यथोचित संशोधन करके, गणन प्रक्रिया में परिवर्तन किए गए । नियमों के संशोधन के लिए इस प्रकार अंगीकृत प्रक्रिया, अभी तक अंगीकृत प्रक्रिया से किसी प्रकार भिन्न नहीं है और न निर्वाचनों के संचालन को शक्ति करने वाला विधि में कोई ऐसी व्यवस्था है कि राजनीतिक दलों से पहले परामर्श किए बिना नियमों में संशोधन नहीं किया जा सकता । निर्वाचन आयोग ने विचार किया

† [] English translation.

कि दुर्बलतर वर्गों के मतदाताओं को इस बात के लिए समर्थ बनाने के लिए, कि वे अपने मतों-धिकार का प्रयोग निर्वाचन रूप से और इस बात से डरे बिना कर सकें कि जिस प्रकार भी उन्होंने वोट डाले हों उसके लिए वे डराए और धमकाए जाएंगे, गणन प्रक्रिया में परिवर्तन करना नितान्त आवश्यक है। आयोग को नई प्रक्रिया के स्वाभाविक गुण के सम्बन्ध में विश्वास हो चुका है जिसका बहुत समय से युनाइटेड किंगडम में सफलता के साथ प्रयोग हो रहा है। निम्नलिखित व्यक्तियों द्वारा, जो अपने-अपने नामों के सामने दिए गए राजनीतिक दल के थे, संयुक्त रूप से हस्ताक्षरित तारीख 20 जनवरी, 1971 का एक पत्र निर्वाचन आयोग में प्राप्त हुआ था। इस पत्र में नियमों में अन्तिम क्षण तब्दालियाँ करने के बारे में विरोध प्रकट किया गया था :

1. श्री पीताम्बर दास—जनसंघ
2. श्री राजनारायण—संयुक्त सोशलिस्ट पार्टी
3. श्री एस०डी० मिश्र—उस समय श्री निज-लिंगप्पा का अध्यक्षता वाले काँग्रेस
4. श्री आर० सी० कपूर—स्वतंत्र

नई प्रक्रिया का विरोध करने वाली कोई भी संसूचना किसी अन्य राजनीतिक दल से प्राप्त नहीं हुई थी।

(घ) जी नहीं।

(ङ) और (च) प्रश्न ही नहीं उठते।

†[THE MINISTER OF LAW AND JUSTICE/ विधि और न्याय मंत्री (SHRI H. R. GOKHALE) : (a) to (c) The counting procedure was changed by making suitable amendments to the Conduct of Elections Rules, 1961, on the basis of the recommendations received from the Election Commission. The procedure thus adopted for amendment of the rules does not constitute any departure from the practice hitherto adopted, nor does the law governing the conduct of elections provide for any prior consultation with the political parties before amendments to rules could be under-

†[] English translation.

taken. The Election Commission considered that the change in the counting procedure was absolutely necessary for enabling voters belonging to the weaker sections to exercise their votes freely and fearlessly without fear of being threatened or intimidated for the way in which they might have cast their votes. The Commission was convinced of the intrinsic merit of the new procedure which has stood the test in the United Kingdom over a period of time. A letter dated the 20th January, 1971, jointly signed by the following persons belonging to the political parties indicated against their names was received in the Election Commission expressing opposition to the introduction of last minute changes in the rules :

1. Shri Pitambar Dass—Jan Sangh.
2. Shri Raj Narain—Samyukta Socialist Party.
3. Shri S. D. Mishra—Congress then led by Shri Nijalingappa.
4. Shri R. C. Cooper—Swatantra.

No communication opposing the new procedure was received from any other political party.

(d) No, Sir.

(e) and (f) Do not arise.]

COLLECTION OF MONEY FOR ELECTION PURPOSES

*454. SHRI LOKANATH MISRA : Will the Minister of LAW AND JUSTICE/ विधि और न्याय मंत्री be pleased to state :

(a) whether the attention of Government has been drawn to a statement made in Bombay on February 10, 1971, by Dr. R. C. Cooper, General Secretary of the Swatantra Party criticising Government for collecting money from various industries for election purposes ; and

(b) if so, the reaction of Government in regard thereto ?

THE MINISTER OF LAW AND JUSTICE/ विधि और न्याय मंत्री (SHRI H. R. GOKHALE) : (a) and (b) Report of a statement made by Dr. R. C. Cooper, General Secretary of the Swatantra Party, which appeared in the 'Indian Express', New Delhi, dated